

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S THE MAHARAJA SALT WORKS COMPANY PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>The Maharaja Salt Works Company Private Limited</b>
2.	Date of incorporation of corporate debtor	17.08.1943
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U14220GJ1943PTC000790
5.	Address of the registered office and principal office (if any) of corporate debtor	Lavanpurataluka Maliya Miyana, Lavanpur-363680, Gujarat, India.
6.	Insolvency commencement date in respect of corporate debtor	14.08.2024 (order dated 13.08.2024, uploaded on 14.08.2024)
7.	Estimated date of closure of insolvency resolution process	10.02.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sunil Kumar Kabra IBBI/IPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007; Email Id: jlnusco@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned in Sl. 9; Email Id.: <b>ip.tmswc@gmail.com</b>
11.	Last date for submission of claims	<b>Wednesday, 28.08.2024</b>
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s The Maharaja Salt Works Company Private Limited on 13.08.2024 (order uploaded on 14.08.2024).

The creditors of M/s The Maharaja Salt Works Company Private Limited are hereby called upon to submit their claims with proof on or before Wednesday, 28.08.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 15.08.2024**  
**Place: Surat**

**Sd/-**  
**CA. Sunil Kumar Kabra**  
**Interim Resolution Professional**

**Saanvi Advisors Limited**  
 CIN: L74104GJ1981PLC084205  
 Regd. Office: 304, Shopper's Plaza - V, Government Servants Co-Op. Housing Society Limited, Opp. Municipal Market, C.G. Road, Navrangpura, Ahmedabad - 380 009. Phone No.: 079-48904153  
 Email: sapharishif@gmail.com Website: www.saanviadvisors.in

**EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER AND THREE MONTHS ENDED ON 30th JUNE, 2024** (Rs. in Lakhs)

Particulars	Quarter ended on 30-06-2024 (Unaudited)	Quarter ended on 31-03-2024 (Audited)	Quarter ended on 30-06-2023 (Unaudited)	Year ended on 31-03-2024 (Audited)
- Revenue from Operations	0	0	0	0
- Other Income	6.77	8.79	17.67	34.77
- Total Income from Operations	6.77	8.79	17.67	34.77
- Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	4.90	6.83	7.79	27.45
- Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	4.90	6.83	7.79	27.45
- Net Profit / (Loss) for the period after tax (after Exceptional and / or Extraordinary items)	3.67	3.44	5.83	18.87
- Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and other comprehensive income (after tax))	3.67	3.44	5.83	18.87
- Paid-up equity Share Capital	201.05	201.05	201.05	201.05
- Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	119.77
- Earnings per Share (of Rs.10/- each) (for continuing and discontinued operations)	-	-	-	-
- Basic	0.18	0.17	0.29	0.94
- Diluted	0.18	0.17	0.29	0.94

Notes:  
 1) The above is an extract of the detailed format of first quarter and three months ended Unaudited Financial Results filed with the stock exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Full format of the Unaudited Financial Results is available on the stock Exchange website - www.mseil.com & on company's website - www.saanviadvisors.in.  
 2) The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors in the meeting held on 13th August, 2024.  
 3) The company has adopted Indian Accounting Standard ("IND AS") notified by the Ministry of Corporate Affairs with effect from 1st April, 2017. Accordingly, the Financial Result for the Quarter ended on 30th June, 2024 are in accordance with IND-AS and other accounting principles generally accepted in India.

Date: 13/08/2024 For, Saanvi Advisors Limited  
 Place: Ahmedabad **Roopesh Dev, Director** - DIN: 01504998

**Bank of Baroda**  
 Sayedpura Branch: Swaminarayan Bhavan, Hathubara Char Rasta, Sayedpura, Gujarat - 395003. Phone No. 0261-2420356, 2417433, E-mail: sayedp@bankofbaroda.com

**POSSESSION NOTICE (For Immoveable Property)**

Whereas, the undersigned being the authorized officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 28.05.2024 calling upon the M/s. Jay Ambe Tax, Prop. of Mr. Smitkumar Jyotibhai Patel & his Guarantors Mrs. Patel Manishaben Jyotibhai to repay the amount mentioned in the notice being Rs. 45,97,560.19 as on 27.05.2024 + an applied interest there on + Legal & other Expenses within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the 10<sup>th</sup> day of August of the year 2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, Sayedpura Branch for an amount of Rs. 45,97,560.19 as on 27.05.2024 + an applied interest there on + Legal & other Expenses.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
 All that Piece and parcel of the Immoveable Property equitable Mortgage of Residential Plot No. 33, Area Admeasuring about 105.68 Sq. mtrs. alongwith construction adm. 1065.00 sq. fts. is 99.00 sq. mtrs. standing thereon also alongwith undivided proportionate share in the land for road, C.D.P. etc. in the residential project which is known and named as "Nirvana". The whole project is situated on the non-agriculture land bearing Revenue Survey No. 573, 575 and 576/1 having it's Block No. 576/1, after Consolidated New Block No. 617/A, area. 16795.00 Sq. mtrs of Village - Kudiyana, Sub Dist. Oldad, Dist. Surat. Bounded by:- North: Plot No. 22, South: Internal Road, East: Plot No. 34, West: Plot No. 32. Sd/-  
 Date: 10.08.2024, Place: Surat Authorised Officer, Bank of Baroda

**Bank of India**  
 Amroli Road Branch: Near Post Office, Lular Falia, Central Bank of India, Amroli, Surat - 394107

**POSSESSION NOTICE (For Immoveable property)**

Whereas, the undersigned being the authorized officer of the Central Bank of India, Amroli Road Branch, Surat under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 01/06/2023 calling upon the Borrower / Co-Borrower Mr. Hanstrajbhai Harjibhai Jodhani (Borrower) and Mr. Jitesh Pravinbhai Viradiya (Co-Borrower) to repay the amount mentioned in the notice Rs. 13,80,961/- (Rupees: Thirteen Lakh Eighty Thousand Nine Hundred Sixty One Only) with interest as mentioned in notice, within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with rule 8 of the security interest Enforcement Rules 2002 on this 10th day of August of the year 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Central Bank of India for an amount Rs. 13,80,961/- (Rupees: Thirteen Lakh Eighty Thousand Nine Hundred Sixty One Only) and interest thereon i.e. 01/06/2023 plus other charges.

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
 All the piece & parcel of the immoveable property bearing plot no. 12, admeasuring 47.97 sq. Mtrs., together with undivided share adm. 44.40 sq. Mtrs. In road & c.p.p. In "Sukhvihari residency", situated on the land bearing revenue survey no.103/a, block no. 122, adm. 3237 sq. Mtrs., of village: Velanja, Taluka: Kamrej, Dist. Surat.

Bounded by: • North : Plot No. 11 • South : Plot No. 13  
 • East : Road • West : Plot No. 23 Sd/-  
 Date : 10.08.2024 Authorised Officer, Central Bank of India  
 Place : Surat.

**YARN SYNDICATE LIMITED**  
 CIN: L51109WB1946PLC013842  
 Registered & Corporate Office: Shop No 128, Supemal-2, GH-4 Circle, Infocity, Sector 7 Gandhinagar, Gujarat, India - 382 007

**Extract of Standalone Unaudited Financial Results for the Quarter ended 30/06/2024** (₹ in Lakhs except EPS)

Sr. No.	Particulars	Quarter Ending on 30.06.2024	Preceding 3 months ended 30.06.2023	Corresponding Three Months Ended in the Previous Year 30.06.2022
1	Total income from operations (net)	94.28	104.62	0.00
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	-12.82	-7.79	-5.96
3	Net Profit for the period before Tax, (after Exceptional and/or Extraordinary items)	-12.82	-7.79	-5.96
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	-12.82	-3.80	-5.96
5	Total Comprehensive Income for the period (after Tax)	-12.82	-3.81	-5.96
6	Equity Share Capital	1275	1275	375
7	Face Value of Equity Share Capital	100	100	100
8	Earnings Per Share (Basic)	-0.550	1.560	-0.160
9	Earnings Per Share (Diluted)	-0.550	0.040	-0.160

**Extract of Consolidated Unaudited Financial Results for the Quarter ended 30/06/2024**

Sr. No.	Particulars	Quarter Ending on 30.06.2024	Preceding 3 months ended 30.06.2023	Corresponding Three Months Ended in the Previous Year 30.06.2022
1	Total income from operations (net)	94.28	351.99	0.00
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	-12.82	124.38	-5.96
3	Net Profit for the period before Tax, (after Exceptional and/or Extraordinary items)	-12.82	124.38	-5.96
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	-12.82	128.37	-5.96
5	Total Comprehensive Income for the period (after Tax)	-12.82	128.37	-5.96
6	Equity Share Capital	1275	1275	375
7	Face Value of Equity Share Capital	100	100	100
8	Earnings Per Share (Basic)	-0.550	1.560	-0.160
9	Earnings Per Share (Diluted)	-0.550	0.040	-0.160

NOTE: The above is an extract of the detailed format of Standalone and Consolidated Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange website i.e. www.bseindia.com.

For, Yarn Syndicate Limited Sd/-  
 Ravi Pandya Managing Director DIN: 09593086  
 Date : 14/08/2024  
 Place : Gandhinagar

**Bank of Baroda**  
 Navvy College Branch: Ground Floor, Ravi Raj Apartment, Nr. Navvy College, Ramdar Road, Dist. Surat-395009. E-Mail:ramsur@bankofbaroda.com

**POSSESSION NOTICE (For Immoveable Property)**

APPENDIX IV [See rule 8(1)] (FOR IMMOVABLE PROPERTY)  
 Whereas, the undersigned being the authorized officer of the BANK OF BARODA under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 07/03/2024 calling upon the borrower Mr. Suresh Kumar Jaysree Singh and Mrs. Reena Suresh Singh to repay the amount mentioned in the notice being Rs. 17,87,356.38/- as on 07/03/2024 + an applied interest there on + Legal & other Expenses within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the 12th day of August of the year 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, Navvy College Branch, for an amount of Rs. 17,87,356.38/- as on 07/03/2024 + an applied interest there on + Legal & other Expenses.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
 All the right, title and interest in Plot No. 308 (as per Passing plan of Plot No. 308/a) admeasuring 89.00 Sq. yard in 74.38 Sq. Mt. along with undivided share of land Road COP 47.17 Sq. Mt. of "Royal Residency" situated at land bearing R.S. No. 129, 130, 131/1 + 131/2, 132, 133, Block No. 146, 146A, 147, 148, 149 admeasuring 41895 Sq. Mt. at Village Soyani, Sub Dist. Palana, Dist. Surat. In the Name of Mr. Suresh Kumar Jaysree Singh and Mrs. Reena Suresh Singh

Bounded by: • North: Plot No. 307 • South: Plot No. 309  
 • East: Society Road • West: Block No. 145 Sd/-  
 Date : 12.08.2024 Authorised Officer, Bank of Baroda  
 Place : Surat

**Bank of Baroda**  
 Ramnagar Branch: Shreerang Society, Plangore Patia, Ramdar Road, Surat, Gujarat - 395009.

**POSSESSION NOTICE (For Immoveable Property)**

Whereas, the undersigned being the authorized officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 28.11.2023 calling upon the borrower Mr. Sandeep Suresh Tiwari and Mrs. Usha Devi to repay the amount mentioned in the notice being Rs. 16,53,138.92 as on 31.10.2023 + an applied interest there on + Legal & other Expenses etc. within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the 13<sup>th</sup> day of August of the year 2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, Ramnagar Branch for an amount of Rs. 16,53,138.92 as on 31.10.2023 + an applied interest there on + Legal & other Expenses etc.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
 Equitable Mortgage of Immoveable Property bearing Survey No. 47, Block No. 43, Village- Pardi Kande, Sub Dist. Choryasi, Dist. Surat, adm. Build up area 68.69 Sq. Mt., which is situated at Flat No. 801, 8th Floor, Building No. C1, Shiv Ranjan Residency, Opp. Raj Abhishek City Homes, Sachin, Palana Road, Sachin Road, Sachin, Pardi Kande, Surat - 394230. Surat City, District Surat, State/Region Gujarat. Property belonging to the Name of Mr. Sandeep Suresh Tiwari. Bounded by:- North: Adj. Flat No. 802, East: Adj. Passage/Flat No. 803, South: Adj. Wing No. C/2, West: Adj. OTS. Sd/-  
 Date: 13.08.2024, Place: Surat Sd/-, Authorised Officer, Bank of Baroda, Surat

**Bank of Baroda**  
 Pipal Branch: Showroom: 4, Ground Floor, Icon Business Centre, Opp. Central Mall, Athwa - Dumas Road, Surat, Gujarat - 395007. Phone No. 0261-2220033, 2220034.

**POSSESSION NOTICE (For Immoveable Property)**

Whereas, the undersigned being the authorized officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 23.04.2024 calling upon the borrower Mr. Udybhanbhai Harinath Chohan and Mrs. Sumitaben Udybhan Chohan to repay the amount mentioned in the notice being Rs. 24,26,539.73 as on 22.04.2024 + an applied interest there on + Legal & other Expenses within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the 09<sup>th</sup> day of August of the year 2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, Pipal Branch for an amount of Rs. 24,26,539.73 as on 22.04.2024 + an applied interest there on + Legal & other Expenses.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
 All that piece and Parcel of Property bearing Plot No. 8, admeasuring 440 sq. ft. equivalent to 40.87 sq. mtrs with Ground Floor + Two Floor construction admeasuring 65.00 Sq. mtrs at Shivkrupa Society, Vibhag-1 situated on the land bearing R.S. No. 145/1 + 2 its Block No. 147/A, T.P. Scheme No. 61 (Parvat + Godadara), Final Plot No. 135/A/1 of Village : Godadara, Taluka : Surat City - Surat, property in the name of Mr. Udybhanbhai Harinath Chohan. Bounded by:- North: Plot No. 9 Vibhag-1, East: Adj. Society Road, South: Plot No. 7, Vibhag-1, West: Adj. Block. Sd/-  
 Date : 09.08.2024, Place : Surat Authorised Officer, Bank of Baroda

**Ishan Dyes and Chemicals Limited**  
 CIN: L24110GJ1993PLC020737  
 Reg. Off : Plot No. 18, GDIC Estate, Phase I, Vatva, Ahmedabad - 382445, Gujarat, INDIA Tel.: 079-25832144/25893607, Fax: 079-25833643  
 E-mail: ishandyes@yahoo.com, Website: www.ishandyes.com

**Extract Of Un-audited Standalone Financial Results For The Quarter Ended 30th June, 2024**  
 All amount in Rs. Lakhs unless otherwise stated

Particulars	Quarter ended 30-06-24	Quarter ended 30-06-23	Year ended 31-03-24
	Unaudited	Unaudited	Audited
Total income from operations (net)	3370.36	1275.43	7958.71
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	91.20	(172.80)	59.19
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	91.20	(172.80)	48.52
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	88.07	(177.33)	11.73
Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)	88.07	(177.33)	11.73
Total Comprehensive Income for the period	88.07	(177.33)	4.04
Paid Equity share capital	2096.81	2096.81	2096.81
Face Value Rs. 10/- Per Share	-	-	-
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	8062.90
Earnings per share (before extraordinary items) (of Rs.10/- each) (EPS) for the quarters are not annualised; in Rs.	0.42	(0.85)	0.06
(a) Basic	0.42	(0.85)	0.06
(b) Diluted	0.42	(0.85)	0.06
Earnings per share (before extraordinary items) (of Rs.10/- each) (EPS) for the quarters are not annualised; in Rs.	0.42	(0.85)	0.06
(a) Basic	0.42	(0.85)	0.06
(b) Diluted	0.42	(0.85)	0.06

NOTE: The above is an extract of the detailed format of Un-Audited Standalone Financials Results of the Company for the Quarter ended 30<sup>th</sup> June 2024 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the websites of Stock Exchange at www.bseindia.com and also on Company's website www.ishandyes.com

For and on behalf of the Board of Ishan Dyes & Chemicals Limited Sd/-  
 Shrinil P. Patel Whole Time Director DIN : 02992519  
 Place: Ahmedabad  
 Date: 14<sup>th</sup> August, 2024

**RARE ASSET RECONSTRUCTION LIMITED**  
 Regd. Office: 104-106, Gala Argos, Nr. Hanrikrupa Tower, Gujarat College Rd., Ahmedabad- 380006 Tel- 079 4809 2295

**POSSESSION NOTICE (Appendix IV (Rule 8(1)))**

The Undersigned, being the authorized officer of the Rare Asset Reconstruction Ltd. (hereinafter referred to as "Rare ARC"), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) and in exercise of powers conferred under section 13(12) with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 12.03.2024 calling upon Mr. Amit Jain (Guarantor), Mr. Asit Jain (Guarantor), Mr. Rishabh Jain (Guarantor), Ms. Anita Jain (Guarantor), Ms. Ganapati Cold Ware House Pvt. Ltd. (Guarantor), Ms. Narayan Yypr Pvt. Ltd. (Guarantor), Ms. Amay Bhoj Max (India) Pvt. Ltd. (Guarantor), Ms. Bhisamal Chhotel Exim Pvt. Ltd. (Guarantor), Ms. Gurukul Dealers Pvt. Ltd. (Guarantor), Ms. Tuli Trippax Pvt. Ltd. (Guarantor), Ms. Yama Advisory Pvt. Ltd. (Guarantor) and Ms. Leonard Cement Pvt. Ltd. (Guarantor), to repay the amount mentioned in the said notice being Rs. 2126,63,31,117/- (Rupees two thousand one hundred twenty six crore sixty three lakh thirty one thousand one hundred seventeen only) as on February 29, 2024 together with interest, future interest, penal interest and other charges thereon (net-off further receipts) with effect from March 01, 2024 at a contractual rate, within 60 days from the date of receipt of the said notice. As mentioned in the said demand notice, the payment proposed to Rare ARC under the CIRP is not sufficient to repay the outstanding dues from the Borrower Company (Bona Alloys Pvt. Ltd.).

The Borrower/Guarantors having failed to repay the amount, notice is hereby given to the Guarantors/Mortgagors and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on this 7th day of August of the year 2024.

The Guarantors/Mortgagors attention is invited to provisions of section 13(8) of the Act, in respect of time available, to redeem the secured assets.

The Guarantors/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Rare Asset Reconstruction Ltd. for an amount of Rs. 2126,63,31,117/- (Rupees two thousand one hundred twenty six crore sixty three lakh thirty one thousand one hundred seventeen only) as on February 29, 2024 together with interest, future interest, penal interest and other charges thereon (net-off further receipts) with effect from March 01, 2024 till realization of the total dues.

**Description of the Immoveable Properties**  
 1. All that piece and parcel of permanent leasehold non-agricultural commercial building (G+5 Floor) "Medimax House" admeasuring 600 Sq.mtrs and built up area admeasuring about 1757.00 Sq.mtrs, bearing TP Scheme No. 3/5 (varied) Final Plot No.526 paiki situated at opp. Kamavati Hospital, Ellisbridge, Ashram Road, Mouje: Chhadavao (sim), Ta & Dist. Ahmedabad standing in the name of M/s Arjya Medimax (India) Private Limited and surrounded by: On or towards East by: Margin Space & Mahila Seva Sadan Building, On or towards West by: Margin Space & Hotel Newkharh Paradise, On or towards North by: Main Entry Gate & River Front Entry Road, On or towards South by: Rear Side Passage & Ellisbridge  
 2. All that piece and parcel of non-agriculture residential open plot No.16, survey No.724/14, paiki, TPS No.06, admeasuring about 1347 Sq.mtrs at "Sanskul Villa" Village Makarba, Bih Kamavati Club, Near S.G. Highway, Mahindra Park, Makarba, Ahmedabad, standing in the name of Shri Amit Kumar Jain and surrounded by: On or towards East by: Land of amalgamated survey no. 724 paiki, On or towards West by: Land of survey no. 732 paiki, On or towards North by: Land of amalgamated survey no. 724 paiki, On or towards South by: Land of survey No. 732/2 paiki  
 3. All that piece and parcel of non-agriculture residential flat no.302, Block "E", 3<sup>rd</sup> Floor, Ashwani Towers (Democratic Co-operative Housing Society Limited), near Sahyagrah Chhavi, bearing new survey no. 3232 (old survey no.5962) paiki, FF no.15/11, TPS No.06, Mouje-Jodhpur, Ta. Vajapur, Ahmedabad-48, Dist. Ahmedabad, standing in the name of Shri Amit Kumar Jain and surrounded by: On or towards East by: Stair case, Passage & Lift, On or towards West by: Internal Road & Block No. D, On or towards North by: Margin Space & Block F, On or towards South by: Society Road.  
 Date: 14.08.2024 Sd/- Authorised Officer, Rare Asset Reconstruction Ltd., Ahmedabad

**APPENDIX IV-A**  
**Sale Notice for sale of Immoveable Property**  
 E-Auction Sale Notice for sale of Immoveable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immoveable Property mortgaged to Sammaan Capital Limited ("SCL") [formerly known as Indiabulls Housing Finance Ltd. ("IHFL")][CIN: L65922DL2001PLC135029] and Indiabulls Asset Reconstruction Company Limited ("IARCL") [CIN: U6710MH2009PLC305312] acting as a Trustee of Indiabulls ARC-XXXI Trust (both SCL and IARCL) are jointly and severally referred to as "Secured Creditor", the physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 31.08.2024 from 04.00 P.M. to 05.00 P.M., for recovery of the following amounts due to SCL and IARCL:

**DUES OF SAMMAAN CAPITAL LIMITED (formerly known as Indiabulls Housing Finance Ltd.)**

S. No.	Loan Account Number	Outstanding Amounts (in Rs.) as on 27.07.2024
1.	HLAPSUA00335603	Rs. 78,77,471/- (Rupees Seventy Eight Lakh Seventy Seven Thousand Four Hundred Seventy One Only)

**DUES OF INDIABULLS ASSET RECONSTRUCTION COMPANY LIMITED:**

S. No.	Loan Account Number	Outstanding Amounts (in Rs.) as on 27.07.2024
1.	S032XXXI (Old Loan Account No. HLAPSUA00335606)	Rs. 65,27,161/- (Rupees Sixty Five Lakh Twenty Seven Thousand One Hundred Sixty One Only)

The Loan Account No. HLAPSUA00335606, along with all right(s), title(s), interest(s), underlying security(ies), pledge(s) and/or guarantee(s) including the Immoveable Property, has been assigned by Sammaan Capital Limited ("SCL") formerly known as Indiabulls Housing Finance Ltd. ("IHFL") to and in favour of Indiabulls Asset Reconstruction Company Limited ("IARCL") vide Assignment Agreement dated 21.08.2023, and the same has been renumbered by IARCL and bears new Loan Account No. S032XXXI. Consequently, IARCL has also become a Secured Creditor for the said assigned Loan Account. IARCL has given its consent to SCL to issue this Notice of Sale.

The amounts mentioned in both the tables given above are pending towards the respective Loan Accounts of SCL and IARCL, by way of outstanding principal, arrears (including accrued late charges) and interest till 27.07.2024 with applicable future interest in terms of the Loan Agreement(s) and other related loan document(s) i.e. 28.07.2024 along with legal expenses and other charges, due to the Secured Creditor from VIRAL K. HIRPARA, RUSHIKA KARSHANBHAI PALADIA, BHARTI BHIKHABHAI PATEL, BHAVIKUMAR KALUBHAI HIRPARA and BHAGIRATHHAI MANUBHAI PITHAVADIWALA.

The Reserve Price for the Immoveable Property will be Rs. 45,00,000/- (Rupees Forty Five Lakh only) and the Earnest Money Deposit ("EMD") will be Rs. 4,50,000/- (Rupees Four Lakh Fifty Thousand only) i.e. equivalent to 10% of the Reserve Price.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
 OFFICE NO. 604, 6TH FLOOR, DOCTOR'S HOUSE, PARVAT PATIYA, B/S HYUNDAI SHOWROOM, PUNA - KUMBHARIYA ROAD, DUMBHAL, SURAT, GUJARAT - 395010.

For detailed terms and conditions of sale, please refer to the link provided on the website of the Secured Creditor i.e. www.sammaancapital.com; Contact No: 0124-6910910, +91 7065451024; E-mail id: auctionhelp@sammaanapital.com. For bidding, log on to www.auctionfocus.in.

Date: 13.08.2024 AUTHORIZED OFFICER SAMMAAN CAPITAL LIMITED  
 Place: SURAT (Formerly known as INDIABULLS HOUSING FINANCE LTD.)

**Bank of Baroda**  
 Barroli Road Branch, G-2, Kashi Nagar Society, Barroli Main Road, Surat-394210. E-mail:barsur@bankofbaroda.com

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**

Whereas, the undersigned being the authorized officer of the BANK OF BARODA under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 07/03/2024 calling upon the borrower Tarachand Jileshingh Nagar, Soudhutt Jileshingh Nagar, Purnell Jileshingh Nagar to repay the amount mentioned in the notice being Rs. 2,72,506.65/- as on 07/03/2023 Plus an applied interest and legal & other expenses within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the 14th day of August of the year 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, Barroli Road Branch for an amount of Rs. 2,72,506.65/- as on 07/03/2023 Plus an applied interest and legal & other expenses.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
 All the right and interest immoveable property bearing Flat No. EW5-5/E-1301 admeasuring Built-up area 32.00 Sq. Mtrs., Carpet area admeasuring 26.00 Sq. Mtrs. of E Building of Colony named as SUMAN SHAKTI constructed on the land bearing T. F. Scheme No. 48 (BHESTAN), Final Plot No. 59 at Village

